

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.1886/2000

Hon'ble Shri Shanker Raju, Member (J)

New Delhi, this the 10th day of August, 2001

Sh. D.P.Awasthi  
s/o late Sh. S.N.Awasthi  
working as UDC in  
Airconditioning Div. No.2  
r/o 84/5, Sector-I  
Pushp Vihar  
New Delhi - 110 017. ... Applicant

(By Advocate: Shri S.C.Luthra)

Vs.

1. Union of India through  
The Secretary  
Govt. of India  
Ministry of Urban Affairs & Employment  
Nirman Bhawan  
New Delhi.
2. The Director General of Works  
C.P.W.D.  
Nirman Bhawan  
New Delhi.
3. The Supdtg. Engineer (Elect.)  
Delhi Central Elect. Circle No.8  
C.P.W.D.  
Scope Building Near I.T.O  
New Delhi. ... Respondents

(By Advocate: Shri P.P.Relhan, proxy of Shri  
J.B.Mudgil)

O R D E R (Oral)

By Mr. Shanker Raju, Member (J):

In the present case the applicant has assailed his transfer orders on the ground that he has been used as a shuttle cock from one circle to another. It is the grievance of the applicant that the orders passed by the respondents are illegal as he has been relieved w.e.f. 31.8.2000 without cancelling the previous transfer orders. The applicant further assails that he has not been paid his wages salary

from August, 2000 October, 2000 for which he made a representation in October, 2000 itself which is still to be replied.

2. On the other hand, strongly rebutting the contentions of the applicant, the learned counsel of the respondents stated that as the applicant has already stood relieved the OA has become infructuous as far as his transfer is concerned. As regards the grievance of the applicant for payment of his salary, it is stated that representation made by the applicant is not available with them. In case the same is tendered to him, it shall be considered by the respondents and consequent orders may be passed within ten days.

3. In view of the above, though the application has become infructuous, it would be in the interest of justice to direct the applicant to provide a copy of the representation for payment of his salary to the learned counsel of the respondents within one week and who shall forward the same to the respondents and the same would be considered by the respondents and a reasoned and speaking order be passed within four weeks from the date of receipt of a copy of the aforesaid representation. The OA is accordingly disposed of. No costs.

S. Raju

(SHAN'KER RAJU)  
MEMBER(J)

/RAO/